

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 15336/2023

[Arising out of impugned final judgment and order dated 25-05-2023 in A482 No. 21174/2018 passed by the High Court of Judicature at Allahabad]

PRAMOD KUMAR

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(IA No. 231270/2023 - EXEMPTION FROM FILING O.T.)

Date : 04-12-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)    Ms. Munisha Anand, Adv.  
                              Mr. Rohit Pandey, Adv.  
                              Mr. Adhyayan Gupta, Adv.  
                              Ms. Ashtha Shrivastav, Adv.  
                              Mr. Rohit Kumar, Adv.  
                              Mr. Amit Kr. Mishra, Adv.  
                              Ms. Shashi Kiran, AOR

For Respondent(s)    Mr. Sharan Dev Singh Thakur, Sr. A.A.G.  
                              Ms. Ruchira Goel, AOR  
                              Mr. Sharanya Sinha, Adv.  
                              Mr. Mustafa Sajad, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Leave granted.
2. Interim order granted by this Court shall continue to operate during the pendency of this appeal.

(NARENDRA PRASAD)  
DEPUTY REGISTRAR

(ANJU KAPOOR)  
COURT MASTER